

HIGH COURT OF SIKKIMCLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30/09/2017 IN TERMS OF DATE OF INSTITUTION

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13

1. ORIGINAL SIDE (CIVIL)**1. Suits**

- a) Civil Suits
- b) Admiralty suits
2. Testamentary and intestate suits.
3. Insolvency Cases
4. Liquidation Cases
5. Chartered Accountant Act.1949
6. Special Jurisdiction Cases

7. WRIT PETITIONS

- | | | | | | | | | | | | | |
|--|----|----|----|----|----|----|----|----|----|----|----|----|
| a) Service matters | 44 | 04 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 48 |
| b) Land Reforms, including land Ceilings | | | | | | | | | | | | |
| c) Labour laws | | | | | | | | | | | | |
| d) Others | 17 | 07 | 08 | 03 | -- | -- | 01 | 01 | -- | -- | -- | 37 |
8. a) Banking Regulation Act 1949
 - b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act.1949
 9. **Company Petition & Applications**
 - a) Petitions
 - b) Applications in Petition
 - c) Applications in Liquidation Proceedings.


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	1	2	3	4	5	6	7	8	9	10	11	12	13
10. Income Tax References & Applications													
11. Sales Tax References & Applications													
12. Other Direct & Indirect Tax Reference & Applications													
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications													
b) Other Tax Revisions Cases													
c) Other Tax Reference & Applications													
13. Petitions under Indian Arbitration Act	01	--	--	--	--	--	--	--	--	--	--	--	01
14. Matrimonial Cases & References													
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References													
c) Petition U/S 24 of the Hindu Marriage Act.													
15. Land Acquisition References													
16. Election Petitions & Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act References & Applications													
18. Motions													
a) Motion for sanction of Prosecution													
b) Motion for setting aside Fraudulent Transfer													
c) Motion for Annulment of Adjudication													
d) Motion for setting aside insolvency cases													
e) Notice for motion for stay order													
19. Other Petition & Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardianship & Wards Act.													
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	03	01	01	--	--	--	--	--	--	--	--	--	05
e) Applications for leave to Sue as Indigent Persons													
f) Execution Applications on the Original Side													
g) Special Cases under Order XXXVI of Civil Procedure Code of 1908.													

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	1	2	3	4	5	6	7	8	9	10	11	12	13
h) Application under Court Fees Act Regarding Valuation of Estate.													
i) Petition under Foreign Awards (recognition & Enforcement Act.1961)													
j) Petitions/Applications for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings													
20 TOTAL		67	12	09	03	--	--	01	01	--	--	--	93

ORIGINAL SIDE(CRIMINAL)

21. High Court Sessions													
22. <u>Writ Petitions</u>													
a) <u>Relating to Investigations or Trials Of Criminal Cases.</u>		--	--	--	--	--	--	--	--	--	--	--	--
Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure.1998													
24. <u>Criminal Contempt under the Contempt of Courts Act.</u>													
25. <u>Others</u>													
a) <u>Transfer Petition (Crl.)</u>		--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u>	03	--	--	--	--	--	--	--	--	--	--	--	03
26. TOTAL	03	--	--	--	--	--	--	--	--	--	--	--	03


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	1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters		01	--	01	--	--	--	--	--	--	--	--	02
b) Land Reforms, including Land Ceilings													
c) Labour Laws													
d) Other		01	--	--	--	--	--	--	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals													
a) From Original Side													
b) From Judgment		12*	07	--	01	--	--	--	--	--	--	--	20*
c) From Orders		01	--	--	--	--	--	--	--	--	--	--	01
30. Second Appeal from Judgment		02	02	01	--	--	--	--	--	--	--	--	05
31. Miscellaneous First Appeals													
a) From Original Side													
b) From Judgment													
c) From Orders													
32. Miscellaneous Second Appeals													
a) From Judgment													
b) From Orders													
33. Revision Petitions		04	01	--	--	--	--	--	--	--	--	--	05
34. Civil References													
35. Civil Miscellaneous Petition under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments		--	01	01	--	--	--	--	--	--	--	--	02
c) Compensation, Claims & Special Appeals		06	--	01	--	--	--	--	--	--	--	--	07
d) Original Civil Jurisdiction													
e) Execution First Appeals													
f) Special Tribunal Appeals													
37. TOTAL		27	11	04	01	--	--	--	--	--	--	--	43

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[* 02 (Two) Tax Appeal included]

	1	2	3	4	5	6	7	8	9	10	11	12	13
<u>APPELLATE SIDE(CRIMINAL)</u>													
<u>38. CRIMINAL APPEALS</u>													
a) <u>By persons convicted</u>		21	04	--	--	--	--	--	--	--	--	--	25
b) <u>By Government from Judgment of Acquital</u>		04	02	--	--	--	--	--	--	--	--	--	06
c) <u>By Complaint U/S 378(4) of Criminal Procedure Code.</u>		02	02	--	--	--	--	--	--	--	--	--	04
<u>39. Criminal Revisions</u>		03	01	01	--	--	--	--	--	--	--	--	05
<u>40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision</u>													
<u>41. Criminal L. P.</u>		05	--	--	--	--	--	--	--	--	--	--	05
<u>42. Others</u>													
a) <u>Fresh Bail Application pending Investigation/Trial.</u>		--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Bail including Anticipatory Bail</u>		03	--	--	--	--	--	--	--	--	--	--	03
c) <u>Revision Petition (FAM CT)</u>		--	--	--	--	--	--	--	--	--	--	--	--
<u>43. TOTAL</u>		38	09	01	--	--	--	--	--	--	--	--	48
<u>GRAND TOTAL (20+26+37+43)</u>		135	32	14	04	--	--	--	01	01	--	--	187

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PROFORMA-VSTATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR
ENDING ON 30/09/2017

Sanction strength of judges	Actual strength of Judges		TOTAL	No. of Court Working days	Total number of judge days.
	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively			
1.	2.	3.	4.	5.	6.
03	03	--	03	48	62

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